

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWrit Petition(s)(Civil) No(s).568/2021

ARUN MUKHERJEE & ORS.

Petitioner(s)

VERSUS

CHIEF SECRETARY, STATE OF WEST BENGAL & ORS.

Respondent(s)

(FOR ADMISSION and IA No.63126/2021-EXEMPTION FROM FILING O.T. and
IA No.63124/2021-EXEMPTION FROM FILING AFFIDAVIT and IA
No.63396/2021-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 25-05-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE B.R. GAVAIFor Petitioner(s) Ms. Pinky Anand, Sr. Adv.
Ms. Rashmi Singhanaia, Adv.
Mr. Veer Vikrant Singh, Adv.
Ms. Saudamini Sharma, Adv.
Ms. Ankita Choudhary, Adv.
Ms. Alpana Sharma, Adv.
Mr. Praneet Pranav, Adv.
Mr. Amit Sharma, Adv.
Ms. Shruti Agarwal, AORFor Respondent(s) Mr. Tushar Mehta, SG
Mr. S.V. Raju, ASG
Ms. Sairica Raju, Adv.
Ms. Kanu Agrawal, Adv.
Mr. B.V. Balaram Das, AORUPON hearing the counsel the Court made the following
O R D E R

On oral request, made by learned counsel for the petitioner,
the National Human Rights Commission, National Commission for
Scheduled Castes, National Commission for Women, National
Commission for Protection of Child Rights, National Commission for
Scheduled Tribes and National Commission for Backward Classes be

impleaded as respondents no.5 to 10 respectively.

Details of the impleaded respondents be given by the counsel for the petitioner during the course of the day. Cause titled be amended accordingly.

Issue notice.

Tag with W.P.(Cr1.) No.210/2021.

List the matters immediately after two weeks.

By the next date of hearing, respondents may file their counter affidavit.

(ASHWANI KUMAR)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)